

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 110
IB-237/ND/2020

Under Section: 9 of IBC.

In the matter of:

Kone Elevator India Pvt. Ltd.	...	Applicant
Vs		
Three C Facility Management Pvt. Ltd.	...	Respondent

Order delivered on 26.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Mohd. Irshad, Adv.
For the Respondent	: Ms. Shreya Kohli, Adv.

ORDER

Learned counsel for the Corporate Debtor accepts notice, undertakes to file Vakalatnama within three days and reply within ten days. Rejoinder within five days thereafter. List on 27.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH